

By E-Mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2022/\_\_\_\_\_ /A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
The District & Sessions Judge  
Dibrugarh

Dated Guwahati, the \_\_\_\_\_ November, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. JDL/NHKM/968 dated 09.11.2022

Madam,

With reference to the above, I am directed to inform you that Smti Kumari Arti, Sub-Divisional Judicial Magistrate (M), Naharkatia (under order of transfer on promotion), has not been allowed to avail HTC for the block period of 2020-2021 (by way of carry forward) from 20.11.2022 to 30.11.2022 to visit Gorakhpur, Uttar Pradesh, as HTC to Government Servants for visiting Hometown is applicable/considered only within the state.

Smti Arti may be informed accordingly.

Thanking you.

Yours faithfully,

*sd/-*

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/ 11546-11547/A, dated 28/11/2022**  
Copy to:-

1. Smti Kumari Arti, Sub-Divisional Judicial Magistrate (M), Naharkatia (under order of transfer on promotion), for information with reference to her letter dated 09.11.2022.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court

*sd/-*  
**REGISTRAR (VIGILANCE)**

*DK*  
28/11/22